

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Dated: This 25<sup>th</sup> day of August, 2020

OA No. 061/510/2020

**HON'BLE RAKESH SAGAR JAIN, MEMBER – J**

Smt. Charanjeet Kour Londe, Age 49 years, W/o Late Sh. Eknath Londe (Depot Manager CSD, Bari Brehmana) R/o 134-A, Sector-7,Chenni Himmat, Jammu.

.....Applicant

**By Advocate** : Sh. Aman Bhagotra

Versus

1. Union of India through Director General (Personnel) Adjutant Branch, Army Headquarters, Integrated Ministry of Defence (Army), South Block, New Delhi.
2. Chairman/GM, Canteen Stores Department, Govt. of India, Ministry of Defence, Maharishi Karve Road, 119 Adelphi, Mumbai – 400 020
3. Assistant General Manager (Legal) Canteen Stores Department, Maharishi Karve Road, 119 Adelphi, Mumbai-400 020
4. Area Manager, Canteen Stores Department, Area Depot B.D. Bari (Bari Brahmana), B.D. Bari, Jammu-181 133.

.....Respondents

**By Advocate:** Sh. Amit Gupta,AAG

**O R D E R (oral)**

**Rakesh Sagar Jain, Member (J):-**

1. Admit.
2. Issue notice. Sh. Amit Gupta, AAG appears and accepts notice on behalf of the respondents. He seeks time to file counter affidavit.

3. Learned counsel for the applicant submits that the applicant would be satisfied if his OA is treated as his representation and respondents be directed to dispose of his representation and process his case of family pension within a stipulated time period.
4. Learned counsel for the respondents does not have any objection in the disposal of the OA in the requested manner.
5. Accordingly, the respondents are directed to treat the present OA as a representation filed by the applicant and decide the same by a reasoned and speaking order and thereby process the case of family pension of the applicant within four weeks from the date of receipt of a copy of this order.
6. OA stands disposed of with the above directions. No costs.

**(Rakesh Sagar Jain)  
Member (J)**

**ND\***